Leave for Staff of Northern Railway

1225. { **Shri M. P. Swamy:**
Shri Kashinatha Doral:

Will the Minister of **Railways** be pleased to state:

(a) whether it is a fact that the leave reserve staff in the Northern Railway Accounts department are deployed on regular work and as a result, the leave applied for by regular staff is refused; and

(b) if so, what remedial measures Government propose to take so as to grant leave facility to the regular staff?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) If the number of staff on leave at any time is less than the Leave Reserve provision, the residual leave reserves have necessarily to be deployed on regular work. Leave has not been refused to any staff on the ground that Leave Reserve is not available.

(b) The question does not arise.

12.05 hrs.

PAPERS LAID ON THE TABLE

Correspondence between Shri C. B. Gupta and the late P.M. re: Gonda Parliamentary Election

The Minister of Law and Social Security (Shri A. K. Sen): I beg to lay on the Table a copy each of the following letters regarding Gonda Parliamentary election:—

(i) Letter dated the 18th March, 1962 from Shri C. B. Gupta, the then Chief Minister of Uttar Pradesh to the late Prime Minister, Shri Jawaharlal Nehru.

(ii) Letter dated the 19th March, 1964 from the late Prime Minister, Shri Jawaharlal Nehru, to Shri C. B. Gupta in reply to his above letter [*Placed in Library. See* No. LT-3235/64].

Shri Hari Vishnu Kamath (Hoshangabad): Sir, on a point of clarification from the Law Minister.

Mr. Speaker: That might be seen and then they can raise questions.

Shri Hari Vishnu Kamath: Not about the contents of the letters. Last time when he made a statement on the subject, he referred to an enquiry by the Election Commission at that time—not now—and then he went and saw the Prime Minister along with the Chief Election Commissioner. May I know whether the Election Commission's inquiry at that time was before or after or during this correspondence and, if so, whether a brief summary of that inquiry report will also be laid on the Table of the House?

Shri A. K. Sen: The Chief Election Commissioner did proceed to Gonda. I do not remember the exact date but in the meantime, a writ application was filed before the Allahabad High Court and an order of injunction was made, restraining the Election Commissioner from proceeding further. (*Interruption*). In the meantime the election petition was filed by Shri Dandekar, and therefore there was no question of anything else—(*Interruption*).

Mr. Speaker: Order, order. Dr. Singhvi.

Dr. L. M. Singhvi (Jodhpur): How is it that the press reported that this letter of the Prime Minister to the Chief Minister of Uttar Pradesh was for a long time not traceable, and how has it been traced now?

Mr. Speaker: When it is there, they might see it.